

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 10TH AUGUST, 2022 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15.

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sitting of the Assembly', indefinitely.

III. MOTION UNDER RULE 16.

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. CALLING ATTENTION NOTICES

(i) Calling Attention Notice No. 15 regarding the drug menace in the State.
notice given by **Shri Abhay Singh Chautala, MLA**

Calling Attention Notice No. 25 The three Hon'ble Members may also ask a question at the time of discussion on the notice given by :-
1. Shri Shri Amit Sihag, MLA;
2. Shri Shishpal Singh, MLA;
3. Shri Mewa Singh, MLA; and
4. Smt. Geeta Bhukkal, MLA,
clubbed with Admitted Calling Attention Notice No. 15, being similar/identical subject.

Calling Attention Notice No. 41 The Hon'ble Member may also ask a question at the time of discussion on the notice given by **Shri Neeraj Sharma, MLA** clubbed with Admitted Calling Attention Notice No. 15, being similar/identical subject.

(ii) Calling Attention Notice No. 35 regarding problem of water logging and notice given by **Smt. Kiran Choudhry, MLA,** consolidation of Land in the State.

V. PRESENTATION OF REPORTS OF THE COMMITTEE ON PUBLIC ACCOUNTS COMMITTEE.

1. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Eighty Third Report of the Committee on Public Accounts for the year 2022-2023.
2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Eighty Fourth Report of the Committee on Public Accounts for the year 2022-2023.

VI. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Town & Country Planning Department Notification No. PF-16(B)/2022/14527, dated 27th May, 2022, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
2. A MINISTER to lay on the Table the 37th Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2018-2019, as required under section 395 (1) (b) of the Companies Act, 2013.
3. A MINISTER to lay on the Table the 38th Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013.
4. A MINISTER to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2013-2014, as required under section 394 (2) of the Companies Act, 2013.
5. A MINISTER to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2014-2015, as required under section 394 (2) of the Companies Act, 2013.
6. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2018-2019, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
7. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Functioning of Haryana Power Generation Corporation Limited of the year 2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
8. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March, 2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VII. LEGISLATIVE BUSINESS.

(i) (Bills for consideration and passing)

1. The Haryana Goods and Services Tax (Amendment) Bill, 2022 A MINISTER to move that the Haryana Goods and Services Tax (Amendment) Bill, be taken into consideration at once;

Also to move that the Bill be passed.
2. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022 A MINISTER to move that the Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
3. The Haryana Municipal Corporation (Amendment) Bill, 2022 A MINISTER to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
4. The Haryana Municipal (Amendment) Bill, 2022 A MINISTER to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

(ii) (Bill for introduction, consideration and passing)

The Haryana Police
(Amendment) Bill, 2022

A MINISTER to introduce the Haryana Police (Amendment)
Bill;

to move that the Haryana Police (Amendment)
Bill be taken into consideration at once;

Also to move that the Bill be passed.

**CHANDIGARH:
THE 9TH AUGUST, 2022.**

**RAJENDER KUMAR NANDAL,
SECRETARY.**
